

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:14  
ANSWERED ON:23.11.2005  
PRIVATE CAPTIVE POWER PLANTS  
Khair Shri Chandrakant Bhaurao

**Will the Minister of COAL be pleased to state:**

- (a) the details of the private companies provided permanent linkage of coal for captive use during each of the last three years ;
- (b) whether the Government also keeps watch on the consumption of coal and generation of power in such captive power plants whose capacity is more than 11 MW; and
- (c) if so, the details of captive power plants found guilty in this regard alongwith the action taken against them?

**Answer**

THE MINISTER OF THE IN THE MINISTRY OF STATE COAL (DR. DASARI NARAYANA RAO)

- (a): The details of the private companies granted long term linkage of coal for captive use during each of the last three years is given at annexure.
- (b) 85 (c): The coal linkages to Captive Power Plants are granted and regulated by the Linkage Committees functioning under Ministry of Coal, based on consumption norms fixed by Central Electricity Authority. The committees are empowered to take adequate corrective measure and to regulate coal supply, if necessary. During the last three years, no case of over drawal of coal by any Captive Power Plant has been brought to the notice of Ministry of Coal.